

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 14427-14428/2015 in Criminal Appeal Diary No(s). 25949/2015

BHANU PRATAP PANDEY ADVOCATE

Appellant(s)

VERSUS

REGISTRAR GENERAL HIGH COURT OF
JUDICATURE AT ALLAHABAD & ORS.

Respondent(s)

(For exemption from surrendering and office report)

Date : 28/08/2015 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
[IN CHAMBERS]

For Appellant(s) Mr. M.Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, Adv.
Mr. Rajesh Kumar Pandey, Adv.
Mr. Mohd. Naved Mian, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The sentence limited to the imprisonment shall remain stayed, based on the following undertaking made by the learned counsel representing the appellant.

Learned counsel for the appellant undertakes, that the fine amount shall be deposited by the appellant, during the course of the day. The appellant shall also abide by the direction contained in the impugned order, that he will not enter in the Court premises, so as to represent any litigant in any matter before the Courts at Gorakhpur, except where he is required to attend the court proceedings, as a party-in-person.

The criminal miscellaneous petitions for exemption from surrendering are disposed of in the aforesaid terms.

(Renuka Sadana)
Court Master(Parveen Kr. Chawla)
AR-cum-PS